

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3622 of 2020

Binod Yadav Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kumar Nilesh, Advocate
For the State : Mr. Prabir Kr. Chatterjee, Spl.P.P.

Order No. 02: Dated: 9th September, 2020

Heard learned counsel for the petitioner and learned counsel appearing for the State.

Learned counsel for the petitioner undertakes to remove the defect nos. 3, 4, 5 (e) once the situation normalizes. As regards defects nos. 9(i) to 9(iv) are concerned, the same are ignored.

Learned counsel for the petitioner seeks permission to withdraw this application.

Learned Spl.P.P. does not have any objection.

Permission is accorded.

This application is dismissed as withdrawn.

(Rongon Mukhopadhyay, J.)

MM